

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.60503 of 2024

Arising Out of PS. Case No.-1252 Year-2023 Thana- SARAN COMPLAINT CASE District-
Saran

1. Anjani Kumar S/O Kedar Nath Singh, R/O Kanti Kunj, House No.M 37,
Second Floor, Sri Krishna Nagar, Road No.26, in Front of S.K. Nagar Park 1,
P.S. Budhha Colony, Phulwari, Patna 800001 Petitioner/s

Versus

1. The State of Bihar through Addl. Chief Secretary, Department of Home,
Govt. of Bihar, Bihar, Patna
2. Pawan Kumar S/O Hardish Singh, Permanent R/O D/287, Gali No.11,
Laxmi Nagar, Delhi 92, At present R/O Village Muzauna, P.S. Dariyapur,
District Saran, Bihar. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.
For the Opposite Party/s : Mr.

CORAM: HONOURABLE MR. JUSTICE PURNENDU SINGH
ORAL ORDER

2 09-10-2025 Heard learned counsel appearing on behalf of the

petitioner and the learned APP for the State.

2. The present quashing application has been notified
on “Urgent Mentioning” made on behalf of the petitioner.

3. In spite of repeated calls, no one has appeared on
behalf of the parties.

4. I proceed to pass order on merit on the basis of
materials available on the record.

5. The present quashing application has been filed for
for following issues : -

*“For setting aside/quashing of cognizance
order dated 18.12.2023 passed in complaint case No.
(C)1252/2023 by Ld. Additional Chief Judicial
Magistrate XIII, Saran whereby cognizance has been
taken under Section 420/466/471 and 120(B) of
Indian Penal Code for complaint filed for alleged
offence under Section 194, 420, 466, 468, 469, 471,*



504 and 120(B) of Indian Penal Code and all other consequential proceeding.”

6. The charge-sheet was submitted on 29.09.2020 and the learned Addl. Chief Judicial Magistrate XIII, Saran took cognizance under Section 420, 466, 471 and 120B of the IPC having found sufficient grounds for proceeding against the accused persons.

7. This Court finds that the instant case is one of the cases in which the parties may exercise to settle their dispute amicably and the learned District Court may also give opportunity to them, so that they can settle their dispute outside the Court.

8. The present quashing application stands disposed of with the aforesaid liberty.

(Purnendu Singh, J)

chn/-

U		T	
---	--	---	--

